CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 1/GT/2026

Subject	:	Petition for truing up of tariff of Chandrapura Thermal Power Station Units- 7 & 8 (500 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
Petitioner	:	DVC Limited
Respondents	:	WBSEDCL and others.
Date of Hearing	:	**25.5.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, DVC Ms. Ritu Apurva, Advocate, DVC Ms. Pragya Pushkar, Advocate, DVC Shri Kumar Shashwat Singh, Advocate, BYPL Shri Tanmay Joshi, Advocate, BYPL Shri Kartikay Trivedi, Advocate, BYPL Shri Rishabh Chauhan, Advocate, BYPL Shri Nitin Kala, Advocate, TPDDL Shri Kunal Singh, Advocate, TPDDL Shri Tanmay Jain, Advocate, TPDDL Ms. Kanishka Rawat, Advocate, TPDDL Ms. Kashish Singh, Advocate, TPDDL Shri Rajiv Shankar Dvivedi, Advocate, MPPMCL Shri Sushant Sarkar, Advocate, MPPMCL Ms. Snigdha Singh, Advocate, MPPMCL Shri Dushyant Manocha, Advocate, BRPL Ms. Mrinalini Mishra, Advocate, BRPL Ms. Kashish Chhabra, Advocate, BRPL

Record of Proceedings

The case was called out for a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner prayed for extension of time to furnish the additional information sought vide the technical validation letter dated 24.4.2026. The request was not opposed by the Respondents.

3. The Commission, after hearing the parties, permitted the Petitioner to furnish the said additional information, after serving a copy thereof on the Respondents, on or before **1.7.2026.** The Respondents are permitted to file their replies, on or before **20.7.2026,** after serving a copy on the Petitioner, who may file its rejoinder, if any, by **30.7.2026.**

4. The Petition shall be listed for hearing on **3.8.2026.**

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)